

Ratified

Minutes of Meeting No.02/15 scheduled on 15.04.2014 (actually held on 28.04.2014) of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 02/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 which was scheduled to be held on 15.04.2014, was actually held on 28.04.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:27.05.2014
	Decision : The Committee noted that the Jt. DGFT, Pune has been reminded to send the status of the case i.e. firm's request for merger of two advance authorizations (AA No. 3110038171 dated 20.4.2009 and AA No. 3110038576 dated 28.05.2009) vide letter dated 31.03.2014 but they have not furnished any information in this regard and decided to remind Jt. DGFT, Pune again. The Committee further noted that the firm has also been asked to explain the background of the merger of the said two AAs for further examination of the case on the basis of the DHI comments vide letter dated 31.3.2014 but the firm has not responded to the aforesaid letter. The Committee also decided to send reminder to RA and final reminder to the firm.Case is deferred to 27.05.2014.			

2	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 sent to them by DIT directly followed by DGFT reminder dated 28.02.2014, final reminder dated 28.3.2014 and decided to await 15 days more for receiving of their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 27.05.2014.			

	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
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3	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:13.05.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 19.12.2013 for examination and decided to call for the firm's representative/technical and design expert to explain their case before Committee by granting 'Personal Hearing' on 15.04.2014 to the firm on the recommendation of Technical Authority and the information in this regard has been sent as the meeting was postponed, the firm was invited for PH on 13.05.2014.				

4	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:27.05.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC and 8 th reminder dated 28.3.2014 has been sent to them for expediting their comments but the same have not been received and decided to send another reminder.Case is deferred to 27.05.2014.				

5	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:27.05.2014
Decision : The Committee noted that the said case has been sent to EPCG Division for their inputs/ comments which has not been received so far and decided to send another reminder to EPCG Division for expediting their inputs. Case is deferred to 27.05.2014.				

6	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:27.05.2014
Decision : The Committee noted that DIT has sought some clarification in this case which has been forwarded to them on 30.1.2014 alongwith the firm's reply dated 30.10.2013 which is under examination DIT and a reminder dated 28.3.2014 has been sent to DIT for expediting their comments. The Committee further noted that the DIT has reminded firm for expediting the requisite information vide their letter No. 17(114)/2012-IPHW dated 16.4.2014.. The Committee decided to send reminder to firm. Case is deferred to 27.05.2014.				

7	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:27.05.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 sent to them again on 08.1.2014 followed by reminder dated 28.3.2014 alongwith copy of Deficiency Letter, further communication dated 28.3.2014 and decided to give final reminder failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 27.05.2014.				

	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
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8	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:27.05.2014
	Decision : The Committee noted that the firm has sought time till 30.4.2014 for furnishing their reply vide their e-mail dated 03.03.2014. The Committee further noted that the firm has requested for the grant of 30-45 days time vide their letter dated 26.03.2014 and decided to grant them time till 10.5.2014 for furnishing their reply. Case is deferred to 27.05.2014.			
9	Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:27.05.2014
	Decision : The Committee noted that the firm has sought time till 20.3.2014 for furnishing their reply vide their e-mail dated 03.03.2014. The Committee further noted that the firm has requested for the grant of 30-45 days time vide their letter dated 26.03.2014 and decided to grant them time till 10.5.2014 for furnishing their reply. Case is deferred to 27.05.2014.			
10	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.11.2013 sent to them by C&PC directly followed by DGFT reminder dated 10.02.2014, final reminder dated 28.3.2014 and decided to await 15 days more for receiving of their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 27.05.2014.			
11	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's reply has been forwarded to C&PC and 2 nd reminder has been issued to them for expediting their comments but the same have not been received. The Committee further decided to send another reminder to C&PC.Case is deferred to 27.05.2014.			
12	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(15)/13-TSW(B) dated 06.3.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			
	Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred

13	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 followed by reminder dated 02.01.2014 and final reminder dated 14.01.2014. The Committee further noted that copy of letter dated 18.11.2013 and 02.01.2014 has been again sent to them vide letter dated 09.4.2014 as per the request made by them through their e-mail message dated 18.3.2014 and decided to send reminder to the firm. Case is deferred to 27.5.2014.				

14	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	Lic.No/Date:3110057929 15.04.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/14 dated 22.04.2014 which are as under: 1. Net weight of export products may be specified as 116.5 Kgs. 2. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as 68.5Kgs., 173 Kgs. & 44 Kgs. respectively after taking 50 % recovery from scrap. 3. Quantities of import items at Sl. No. 2 & 7 may be allowed as applied for i.e. 2000 Nos. each on net to net basis with accountability clause. 4. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 1000 Nos. each on net to net basis with accountability clause. RLA may take necessary action accordingly.			

15	Case No.:27/8/80-ALC2/2013	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/15 dated 22.04.2014 which are as under: 1. Net weight of export products may be specified as 531.3 Kgs. 2. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as 207.9 Kgs., 672.8 Kgs. & 335.2 Kgs. respectively after taking 50 % recovery from scrap. 3. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 5775 Nos. each on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 23100 Nos. on net to net basis with accountability clause. RLA may take necessary action accordingly.			

16	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:27.05.2014
	Decision : The Committee noted that firm's reply has been sent to DIPP on 25.03.2014 which is under their examination and decided to await comments of DIPP. Case is deferred to 27.05.2014.			

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17	Case No.:4/25/80-ALC2/2013	Party Name:SANATHAN ALLIED INDUSTRIES	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00528/AM14/	RLA File :09/24/040/00038/AM14/	Lic.No/Date:0910055922 02.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm's reply has been sent to DHI on 22.04.2014 which is under their examination and decided to await comments of DHI. Case is deferred to 27.05.2014.				

18	Case No.:6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm's reply has been sent to MSME on 10.02.2014 which is under their examination and decided to await comments of MSME. Case is deferred to 27.05.2014.				

19	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm has submitted revised Appendix 11A & 34 which has been sent to DHI on 31.03.2014 for their examination/comments. The Committee further noted that the comments of DHI has not been received and decided to await comments of DHI. Case is deferred to 27.05.2014.				

20	Case No.:23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm's reply has been sent to DHI on 31.03.2014 which is under their examination and decided to await comments of DHI. Case is deferred to 27.05.2014.				

21	Case No.:25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm's reply has been sent to DHI on 31.03.2014 which is under their examination and decided to await comments of DHI. Case is deferred to 27.05.2014.				

22	Case No.:2/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:27.05.2014
Decision : The Committee noted that deficiency letter(D/L) dated 14.3.2014 and reminder dated 28.3.2014 sent to the firm has been returned by the postal department with the remarks 'left'. The committee further noted that after the receipt of D/L and reminder sent to the firm through e-mail on 22.04.2014, the firm's representative has				

informed DES-I that the firm's address has been changed and assured that firm's reply/requisite information would be sent soon The Committee decided the following :

- (i) to ask firm to send their correct correspondence address&
- (ii) to send another reminder alongwith D/L; both(i) & (ii) through e-mail.

Case is deferred to 27.05.2014.

23	Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:27.05.2014
	Decision : The Committee noted that deficiency letter dated 14.3.2014 and reminder dated 28.3.2014 sent to the firm has been returned by the postal department with the remarks 'left'. The committee further noted that after the receipt of D/L and reminder sent to the firm through e-mail on 22.04.2014, the firm's representative has informed DES-I that the firm's address has been changed and assured that firm's reply/requisite information would be sent soon. The Committee decided the following : (iii) to ask firm to send their correct correspondence address& (iv) to send another reminder alongwith D/L; both(i) & (ii) through e-mail. Case is deferred to 27.05.2014.			

24	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 followed by reminder dated 31.3.2014 and decided to send final reminder to them failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 27.05.2014.			

25	Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(54)/12-TSW(B)/ dated 27.3.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

26	Case No.:10/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:27.05.2014
	Decision : The Committee noted that firm has submitted revised Appendix 11A & 34 which has been sent to DHI on 31.03.2014 for their examination/comments. The Committee further noted that the comments of DHI has not been received and decided to await comments of DHI. Case is deferred to 27.05.2014.			

	Case No.:11/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2014	Status: Deferred
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27			15.04.2014	
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:27.05.2014
Decision : The Committee noted that the firm has sought time till 28.02.2014 for furnishing their reply vide their letter dated 30.12.2013 but their reply has not been received. The Committee decided to give reminder to the firm. Case is deferred to 27.05.2014.				

28	Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL)	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:27.05.2014
Decision : The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (SI No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (SI No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 27.05.2014.				

29	Case No.:22/13/80-ALC2/2013	Party Name: JIMIT MEDICO SURGICALS	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Rejected
	HQ File :01/80/050/00227/AM14/	RLA File :08/24/040/00164/AM14/	Lic.No/Date:0810122898 17.07.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.10.2013 sent by C&PC directly followed by DGFT reminder dated 09.12.2013, final reminder dated 15.01.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				

30	Case No.:1/16/80-ALC2/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Rejected
	HQ File :01/80/050/00326/AM14/	RLA File :08/24/040/00430/AM13/	Lic.No/Date:0810123622 08.08.2013	
Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 followed by DGFT reminder dated 10.02.2014, final reminder dated 28.03.2014 and after that decided to await 15 days more to				

receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

31	Case No.: 57/15/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Rejected
	HQ File :01/80/050/00313/AM14/	RLA File :09/24/040/00246/AM14/	Lic.No/Date:0910057354 26.08.2013	
	Decision : The Committee noted that deficiency letter dated 01.11.2013 followed by reminder dated 17.12.2013, final reminder dated 30.1.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

32	Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's reply has been sent to DIT on 31.3.2014 which is under their examination and decided to send reminder to them for expediting their comments. Case is deferred to 27.05.2014.			

33	Case No.: 1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 09.4.2014 for examination/comments which is under their examination and decided to await their comments. Case is deferred to 27.05.2014.			

34	Case No.: 9/19/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00381/AM14/	RLA File :09/24/040/00311/AM14/	Lic.No/Date:0910057710 25.09.2013	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.01.2014 sent followed by reminder dated 10.02.2014, final reminder dated 28.03.2014 further communication on 22.4.2014 and decided to await 15 days more for receiving of their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 27.05.2014.			

35	Case No.: 10/19/80-ALC2/2013	Party Name: NSK - ABC BEARINGS LIMITED,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00382/AM14/	RLA File :04/24/040/00138/AM14/	Lic.No/Date:0410150484 03.10.2013	Defer Date:27.05.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.3.2014 and decided to send reminder to them. Case is deferred to 27.05.2014.

36	Case No.:11/19/80-ALC2/2013	Party Name: NSK - ABC BEARINGS LIMITED,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00383/AM14/	RLA File :04/24/040/00139/AM14/	Lic.No/Date:0410150663 07.10.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.3.2014 and decided to send reminder to them. Case is deferred to 27.05.2014.				

37	Case No.:12/19/80-ALC2/2013	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00384/AM14/	RLA File :07/24/040/00191/AM14/	Lic.No/Date:0710098974 14.10.2013	
Decision : The Committee decided to ratify norms of subject Advance Authorisation by taking clue from SION C-227, on the basis of DIPP U.O. Note No. 12/52/2014-TSW/37 dated 04.03.2014 which are as under: 1. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs./Kg. content in the export products. RLA may take necessary action accordingly.				

38	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for examination/comments which is under their examination and decided to remind C&PC for expediting their comments. Case is deferred to 27.05.2014.				

	Case No.:7/19/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00379/AM14/	RLA File :05/23/040/00302/AM14/	Lic.No/Date:0510369372 25.10.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/14 dated 22.04.2014 which are as under: 1. Net Fabricated weight of 838.316 MT may be specified with the quantity of export product at Sl. No.1. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 5, 6, 10 to 16, 19 & 23. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs./ Kg. content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 42807 Kgs. inclusive of 7 % wastage after 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 17 Nos. on net to net basis. Duty free weight of this item may be allowed as 57683 Kgs. inclusive of 2 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1500 Kgs. inclusive of 1 % wastage as claimed by the firm. 7. Quantities of import items at Sl. No. 5 & 6 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm. 8. Total quantity of import items at Sl. No. 5 & 6 put together may be restricted as 24928 Kg.				

39	9. Quantities of import items at Sl. No. 7, 8 & 9 may allowed as 2 Nos. 1 No. & 1 No. respectively on net to net basis. Duty free weight of these items may be allowed as applied for inclusive of 4.17 % wastage as claimed by the firm.
	10. Quantity of import item at Sl. No. 10 may be allowed as 294 Kgs(0.18 Meters) inclusive of 2 % wastage.
	11. Quantities of import items at Sl. No. 11, 12, 13, 15 & 16 may allowed as 7948 Kg., 6000 Kgs. ,5986 Kgs., 11676 Kgs. & 2973 Kgs. respectively as 1.0417 Kgs./ Kg. content in the export product as claimed by the firm.
	12. Quantity of import item at Sl. No. 14 may allowed as 154994 Kgs. as 1.0452 Kgs./ Kg. content in the export product as claimed by the firm.
	13. Quantity of import item at Sl. No. 17 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as 3935 Kgs. inclusive of 2 % wastage as claimed by the firm.
	14. Quantity of import item at Sl. No. 18 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 1716 Kgs. inclusive of 2 % wastage as claimed by the firm.
	15. Quantity of import item at Sl. No. 19 may be allowed as 11007 Kgs(11276 Meters) inclusive of 2 % wastage.
	16. Import items at Sl. No 20, 22, 25 & 26 may be allowed on net to net basis with accountability clause.
	17. Quantity of import item at Sl. No. 21 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 2986 Kgs. inclusive of 2 % wastage as claimed by the firm.
	18. Quantity of import item at Sl. No. 23 may be allowed on net to net basis as claimed by the firm.
	19. Quantity of import item at Sl. No. 24 may be allowed as 4 Nos.(1000 Kgs.) on net to net basis.
	20. Quantity of import item at Sl. No. 27 may be allowed as applied for being within 0.5 % of FOB value of exports.
	21. Quantities of import items at Sl. No. 28, 29 & 30 may be allowed as applied for i.e. 14500 Kgs. each .
	22. Import items at Sl. No. 31&32 may be allowed on net to net basis with accountability clause.
	RLA may take necessary action accordingly.

40	Case No.:4/19/80-ALC2/2013	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.				

41	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:27.05.2014
Decision : The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (Sl No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (Sl No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the				

Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 27.05.2014.

42	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.3.2014 issued by C&PC directly and decided to send reminder to them. Case is deferred to 27.05.2014.				

43	Case No.:10/2/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00010/AM15/	RLA File :07/24/040/00292/AM14/	Lic.No/Date:0710100276 06.12.2013	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 15.04.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.				

44	Case No.:33/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD ,	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:27.05.2014
Decision : The Committee noted that firm has neither replied the DES-I letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPCG license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has requested for the grant of 15 days time vide their letter dated 21.04.2014 and decided to grant them time till 05.5.2014 for furnishing their reply. Case is deferred to 27.05.2014.				

45	Case No.:15/25/80-ALC2/2013	Party Name: DIABU DIAMOND TOOLS (INDIA) PVT LTD	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00539/AM14/	RLA File :07/21/040/00739/AM14/	Lic.No/Date:0710100662 18.12.2013	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 28.02.2014 for examination/comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 27.05.2014.				

46	Case No.:25/25/80-ALC2/2013	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00549/AM14/	RLA File :09/24/040/00472/AM14/	Lic.No/Date:0910058650 19.12.2013	Defer Date:27.05.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.4.2014 and decided to send reminder to them. Case is deferred to 27.05.2014.

47	Case No.:1/22/80-ALC2/2013	Party Name:SCREEN-O-TEX(INDIA) PVT.LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00426/AM14/	RLA File :08/24/040/00436/AM14/	Lic.No/Date:0810127774 07.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that hard copy of firm's application has been received and decided to send the same to MSME for their examination & comments. Case is deferred to 27.05.2014.				

48	Case No.:34/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that firm has neither replied the DES-I letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPCG license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee noted that the firm has sought 15 days' time for furnishing their reply/requisite information vide their letter dated 21.4.2014 and decided to grant 15 days' time for forwarding their reply/requisite information. Case is deferred to 27.05.2014.				

49	Case No.:11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that the firm has not clarified the type of export (whether physical export or deemed export against invalidation letter to EPCG license) sought vide letter dated 28.3.2014 and DHI has requested to ask the firm to furnish some information vide their U.O. No. 3(32)/13-TSW(B) dated 16.4.2014 and decided to send deficiency letter on the basis of the aforesaid communication of DHI. Case is deferred to 27.05.2014.				

50	Case No.:35/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00559/AM14/	RLA File :07/24/040/00325/AM14/	Lic.No/Date:0710101261 13.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that firm has neither replied the DES-I letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPCG license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has sought 15 days' time for furnishing their reply/requisite information vide their letter dated 21.4.2014 and decided to grant 15 days' time for forwarding their reply/requisite information. Case is deferred to 27.05.2014.				

	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:27.05.2014

51	Decision : The Committee noted that firm has neither replied the DES-I letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPCG license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has sought 15 days' time for furnishing their reply/requisite information vide their letter dated 21.4.2014 and decided to grant 15 days' time for forwarding their reply/requisite information. Case is deferred to 27.05.2014.		
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52	Case No.:31/25/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00555/AM14/	RLA File :09/24/040/00511/AM14/	Lic.No/Date:0910058926 15.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.			

53	Case No.:37/25/80-ALC2/2013	Party Name:UNITED MANUFACTURING CO.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00561/AM14/	RLA File :05/24/040/00379/AM14/	Lic.No/Date:0510376277 16.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 and decided to send reminder to them. Case is deferred to 27.05.2014.			

54	Case No.:24/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00548/AM14/	RLA File :05/23/040/00417/AM14/	Lic.No/Date:0510376515 20.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.03.2014 followed by further communication dated 28.03.2014 and decided the following: (i) to await comments of DHI; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 27.05.2014.			

55	Case No.:42/25/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00566/AM14/	RLA File :04/24/040/00227/AM14/	Lic.No/Date:0410154551 23.01.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(05)/14-TSW(B)/ dated 07.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

	Case No.:23/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
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56	HQ File :01/80/050/00547/AM14/	RLA File :05/23/040/00416/AM14/	Lic.No/Date:0510376999 24.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.				

57	Case No.:17/25/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00541/AM14/	RLA File :05/24/040/00407/AM14/	Lic.No/Date:0510377258 27.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 28.02.2014 for examination/comments which is under their examination and decided to remind C&PC for expediting their comments. Case is deferred to 27.05.2014.				

58	Case No.:26/25/80-ALC2/2013	Party Name:AIRPACK COMPRESSOR TEKNOLOGIES PVT LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00550/AM14/	RLA File :05/23/040/00427/AM14/	Lic.No/Date:0510377245 27.01.2014	Defer Date:27.05.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by e-mail dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014.				

59	Case No.:2/2/80-ALC2/2014	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00002/AM15/	RLA File :03/94/040/00933/AM14/	Lic.No/Date:0310767987 27.01.2014	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/59 dated 22.04.2014 which are as under:				
- Net Empty weights of 76.168 MT, 75.8 MT, 118.45 MT, 177.445 MT, 162.9 MT & 97.76 MT may be specified with the quantities of export products at Sl. No. 1 to 6 respectively. - Quantity of import item at Sl. No. 1 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be allowed as 33128 Kgs. inclusive of 29.3 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 39798 Kgs. inclusive of 3 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as 19 Nos. on net to net basis. Duty free weight of this item may be allowed as 7640 Kgs. inclusive of 30.7 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 7 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 104 Kgs. inclusive of 3 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 39 Nos. on net to net basis. Duty free weight of this item may be allowed as 12242 Kgs. inclusive of 33.2% wastage after taking 20 % recovery from scrap. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 6 to 13. - Quantity of import item at Sl. No. 6 may be allowed as 168942 Kgs. inclusive of 5 % wastage after 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 7 may be allowed as 20168 Kgs. inclusive of 8.3 % wastage after 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 176 Kgs. inclusive of 3 % wastage . - Quantity of import item at Sl. No. 9 may be allowed as 39036 Kgs. inclusive of 6.3 % wastage after 1/3rd recovery from scrap.				

12. Quantity of import item at Sl. No. 10 may be allowed as 139150 Kgs. (151063 Meters) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 11 may be allowed as 143812 Kgs. (121037 Meters) inclusive of 2 % wastage.
14. Quantity of import item at Sl. No. 12 may be allowed as 14415 Kgs. inclusive of 5 % wastage.
15. Quantity of import item at Sl. No. 13 may be allowed as 41185 Kgs. (43158 Meters) inclusive of 2 % wastage.
16. Quantities of import items at Sl. Nos. 14, 15 & 16 may be allowed as 6936 Kgs. each.
17. Quantities of import items at Sl. Nos. 17, 18 & 19 may be allowed as 2178 Kgs., 1902 Kgs & 1902 Kgs. respectively.

RLA may take necessary action accordingly.

60	Case No.:32/25/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00556/AM14/	RLA File :09/24/040/00326/AM14/	Lic.No/Date:0910059091 28.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.			

61	Case No.:38/25/80-ALC2/2013	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00562/AM14/	RLA File :52/24/040/00044/AM14/	Lic.No/Date:5210040638 28.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by e-mail dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014			

62	Case No.:1/25/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 and decided to send reminder to them. Case is deferred to 27.05.2014			

63	Case No.:12/25/80-ALC2/2013	Party Name:BLISS ANAND PVT.LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00536/AM14/	RLA File :05/23/040/00425/AM14/	Lic.No/Date:0510377954 31.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by further communication dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014			

64	Case No.:13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:27.05.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

65	Case No.:14/25/80-ALC2/2013	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00538/AM14/	RLA File :05/23/040/00435/AM14/	Lic.No/Date:0510377931 31.01.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm application has been sent to C&PC on 28.02.2014 and CLA, New Delhi has forwarded amendment sheet vide their letter dated 31.01.2014 which has also been forwarded to C&PC dated 13.03.2014 and decided to remind C&PC for expediting their comments. Case is deferred to 27.05.2014			

66	Case No.:28/25/80-ALC2/2013	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00552/AM14/	RLA File :05/23/040/00434/AM14/	Lic.No/Date:0510377945 31.01.2014	Defer Date:27.05.2014
	Decision: The Committee noted that firm application has been sent to C&PC on 28.02.2014 for examination & comments but their comments has not been received till date and decided to remind C&PC for expediting their comments. Case is deferred to 27.05.2014			

67	Case No.:30/25/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00554/AM14/	RLA File :05/23/040/00447/AM14/	Lic.No/Date:0510377899 31.01.2014	Defer Date:27.05.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/52/2014-TSW/67 dated 22.04.2014: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantity of import item at Sl. No. 3 in meters also in addition to its weight. Case is deferred to 27.05.2014.			

68	Case No.:40/25/80-ALC2/2013	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00564/AM14/	RLA File :52/24/040/00046/AM14/	Lic.No/Date:5210040685 04.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DC (MSME) I. D. Note No. 30(04)/2014-ME dated 28.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

69	Case No.:19/25/80-ALC2/2013	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00543/AM14/	RLA File :07/24/040/00396/AM14/	Lic.No/Date:0710101974 05.02.2014	Defer Date:27.05.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/52/2014-TSW/69 dated 22.04.2014: 1. Details of import items from Sl. Nos. 1 to 5(Sketches) and their specific use in the export products.			

2. Information in respect of Sl. No. 3, 6, 8, 9 & 11 of Standard Deficiency Format.
3. Detailed calculations/basis for the quantities of import items.

Case is deferred to 27.05.2014.

70	Case No.:41/25/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00565/AM14/	RLA File :04/24/040/00234/AM14/	Lic.No/Date:0410154869 05.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(05)/14-TSW(B) dated 07.3.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

71	Case No.:22/25/80-ALC2/2013	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00546/AM14/	RLA File :05/23/040/00426/AM14/	Lic.No/Date:0510378560 06.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DC (MSME) U.O. Note No. 30(1)/2014-ME dated 14.03.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

72	Case No.:39/25/80-ALC2/2013	Party Name:GLOVIS INDIA (P) LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00563/AM14/	RLA File :04/24/040/00239/AM14/	Lic.No/Date:0410154966 06.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(43)/14-TSW(B) dated 17.04.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

73	Case No.:29/25/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00553/AM14/	RLA File :05/23/040/00464/AM14/	Lic.No/Date:0510378593 07.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by e-mail dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014			

	Case No.:18/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:27.05.2014

74	Decision : The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (SI No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (SI No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 27.05.2014.		
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75	Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:27.05.2014

75	Decision : The Committee noted that PC-VI section has intimated vide their OM No. 01/92/180/MISC./AM-13/PC-VI/11 dated 11.04.2014 that the issue of production/requirement of Essentiality Certificate from the Directorate General of Hydro Carbons was taken up with the Tax Research Unit(TRU), Department of Revenue, Ministry of Finance who have intimated vide O.M. No. 354/148/2013-TRU dated 28.2.2014 that under Notification No. 12/2012-CE dated 17.03.2012 (SI No. 336 of the Table) all goods supplied against ICB are exempt from excise duty subject to the condition that the said goods are exempted from the duties of customs leviable under the First Schedule to the Customs Tariff Act 1975 and the additional duty leviable under Section 3 of the said Customs Tariff Act when imported into India. It has been further intimated that under Notification No. 12/2012-Customs dated 17.03.2012 (SI No. 356 of the Table) goods specified in the list 13 and imported in connection with petroleum operations are exempt from BCD and CVD subject to fulfilment of the condition No. 41 of the said notification. Condition No. 41 has several provisions, one of them being production of an essentiality certificate from DG, Hydrocarbons. The TRU have also clarified that in order to avail of central excise exemption vide S. No. 336 of the Notification No. 12/2012-CE dated 17.03.2012, the domestic supplies shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations. Accordingly the Committee decided to request the firm to produce a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said goods are required for petroleum operations Case is deferred to 27.05.2014.		
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76	Case No.:7/25/80-ALC2/2013	Party Name: SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:2/80- ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00531/AM14/	RLA File :08/24/040/00508/AM14/	Lic.No/Date:0810128956 18.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that hard copy of firm’s application has been received and decided to send the same to MSME for their examination & comments. Case is deferred to 27.05.2014.			

77	Case No.: 4/2/80-ALC2/2014	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 09.04.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014.			

78	Case No.: 5/25/80-ALC2/2013	Party Name: SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that a letter dated 28.03.2014 has been issued to RA, Bangalore for forwarding the hard copy of firm's application which has not been received till date and decided to send another reminder to RA, Bangalore for expediting the hard copy of firm's application. Case is deferred to 27.05.2014.			

79	Case No.: 6/25/80-ALC2/2013	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Approved
	HQ File :01/80/050/00530/AM14/	RLA File :07/24/040/00423/AM14/	Lic.No/Date:0710102214 19.02.2014	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/79 dated 22.04.2014 which are as under: 1. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 4. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 26414 Kgs. & 3520 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap. 3. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 10400 Kgs. & 31200 Kgs. respectively as 1.04 Kgs./Kg. content in the export products at Sl. No. 3 & 4 respectively. RLA may take necessary action accordingly.			

80	Case No.: 6/2/80-ALC2/2014	Party Name: TECHNOWEB TEXTILE ENGINEERING PVT. LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00006/AM15/	RLA File :03/95/040/00936/AM14/	Lic.No/Date:0310771124 20.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC & DIPP both on 09.04.2014 for examination/comments which actually pertains to C&PC and decided to remind C&PC for expediting their comments. Case is deferred to 27.05.2014			

81	Case No.: 8/2/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00008/AM15/	RLA File :04/24/040/00223/AM14/	Lic.No/Date:0410155406 20.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 15.04.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments.			

Case is deferred to 27.05.2014

82	Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DIT on 09.04.2014 for examination/comments which is under their examination and decided to remind DIT for expediting their comments. Case is deferred to 27.05.2014			

83	Case No.:11/2/80-ALC2/2014	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00011/AM15/	RLA File :31/83/040/00208/AM14/	Lic.No/Date:3110062747 24.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 22.04.2014 which actually pertains to MSME/DHI and decided to send the same to MSME/DHI for their examination/comments. Case is deferred to 27.05.2014			

84	Case No.:5/2/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Withdrawn
	HQ File :01/80/050/00005/AM15/	RLA File :03/95/040/00947/AM14/	Lic.No/Date:0310772092 26.02.2014	
	Decision : The Committee noted that the RA, Mumbai has intimated that the norms of subject AA has been fixed on repeat basis vide their letter dated 27.02.2014 and decided to withdraw the case. RLA may take necessary action accordingly.			

85	Case No.:9/2/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00009/AM15/	RLA File :31/83/040/00231/AM14/	Lic.No/Date:3110062832 26.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 16.04.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 16.04.2014 and decided the following: (i) to await comments of C&PC; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 27.05.2014.			

86	Case No.:3/2/80-ALC2/2014	Party Name: L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80-ALC2/2014 15.04.2014	Status: Deferred
	HQ File :01/80/050/00003/AM15/	RLA File :03/95/040/00888/AM14/	Lic.No/Date:0310772317 27.02.2014	Defer Date:27.05.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 07.04.2014 for examination/comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 27.05.2014			

S.No.34

Case No. A - 02	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00273/AM14/DES-I	Lic. No. & date 0310583894 dt.16.07.2010
Meeting No.02/15		RA.F.No.03/95/039/00002/AM11	
Date: 15.04.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision : The Committee decided to modify norms on the basis of DHI U. O. No. 3(71)/13-TSW(B) dated 05.03.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.35

Case No. A - 03	M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date 0310760909 dt.06.12.2013
Meeting No.02/15		RA.F.No.03/95/039/00004/AM11	
Date: 15.04.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision : The Committee noted that firm has not replied to deficiency letter dated 25.04.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.36

Case No. A/R-138	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date 0710074081 dt.06.09.2010
Meeting No.02/15		RA.F.No.07/24/040/00189/AM11	
Date: 15.04.2014		Fixation of norms	

Decision : The Committee noted that the firm's reply has been sent to MSME on 10.02.2014 for examination/comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 27.05.2014

S.No.37

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date 0910044575 dt.06.12.2010
Meeting No.02/15		RA.F.No.09/24/040/00380/AM11	
Date: 15.04.2014		Ratification of norms	

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs/comments and 8th reminder dated 03.4.2014 has been issued to them decided to remind EPCG Division again for expediting their comments. Case is deferred to 27.05.2014

S.No.38

Case No. A/R-93	M/s. Thermax Ltd.,	HQF.No.01/80/050/01550/AM09/DES-I	Lic. No. & date 3110036393 dt.11.12.2008
Meeting No.02/15		RA.F.No.31/24/040/00296/AM09	
Date: 15.04.2014		Request for modification of norms	

Decision : The Committee decided to reject the firm's request on the basis of DHI U. O. No. 3(22)/10-TSW(B) dated 27.03.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.39

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd., Mumbai	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date 0310460269 dt.06.02.2008
Meeting No.02/15		RA.F.No.03/94/040/01092/AM08	
Date: 15.04.2014		Amendment of norms	

Decision : Based on DIPP U.O. Note No. 12/52/2014-TSW/114-A/R dated 22.04.2014, the Committee noted that the firm has actually imported forgings covered in import item at Sl. No. 5 in raw condition i.e. without machining and drilling and decided that its quantity may be allowed as under:

Quantity of import item at Sl. No. 5 may be allowed as 19 Nos. on net to net basis. Duty free weight of this item may be allowed as 103002 Kgs. inclusive of 60 % wastage after taking 20 % recovery from scrap. (Copy is to be forwarded to firm and RA)

RLA may take necessary action accordingly.

S.No.40

Case No. A/R-74	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00464/AM13/DES-I	Lic. No. & date 0710091489 dt.22.10.2012
Meeting No.02/15		RLA, No.07/21/040/00507/AM13	
Date: 15.04.2014		Request for fixation of norms	

Decision : The Committee noted that the firm's reply has been sent to MSME on 13.03.2014 for examination/comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 27.05.2014

S.No.41

Case No. A/R-122	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00107/AM14/DES-I	Lic. No. & date 0510353880 dt.13.05.2013
Meeting No.02/15		RA.F.No.05/23/040/00032/AM14	
Date: 15.04.2014		Request for revision of norms	

Decision : The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/52/2014-TSW/122-A/R dated 22.04.2014 which are as under:

Quantity of import item at Sl. No. 3 may be allowed as 17 Nos. on net to net basis. Duty free weight of this item may be allowed as 59387 Kgs. inclusive of 2 % wastage as claimed by the firm.

RLA may take necessary action accordingly.

S.No.42

Case No. A/R-123	M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN)	HQF.No.01/80/050/00043/AM14/DES-I	Lic. No. & date 0410143937 dt.06.03.2013
Meeting No.02/15		RA.F.No.04/24/040/00261/AM14	
Date: 15.04.2014		Request for revision of norms	

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by further communication dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.43

Case No. A/R-124	M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN)	HQF.No.01/80/050/00042/AM14/DES-I	Lic. No. & date 0410143936 dt.06.03.2013
Meeting No.02/15		RA.F.No.04/24/040/00260/AM14	
Date: 15.04.2014		Request for revision of norms	

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by further communication dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.44

Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DES-I	Lic. No. & date 0310737757 dt.14.06.2013
Meeting No.02/15		RA.F.No.03/95/040/00187/AM14	
Date: 15.04.2014		Request for revision of norms	

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.45

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 15.04.2014		Fixation of Norms	dt.09.09.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs/comments and 8th reminder dated 03.4.2014 has been issued to them decided to remind EPCG Division again for expediting their comments. Case is deferred to 27.05.2014

No.46

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 15.04.2014		Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs/comments and 8th reminder dated 03.4.2014 has been issued to them decided to remind EPCG Division again for expediting their comments. Case is deferred to 27.05.2014

S.No.47

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 15.04.2014		Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs/comments and 6th reminder dated 02.4.2014 has been issued to them decided to remind EPCG Division again for expediting their comments. Case is deferred to 27.05.2014

S.No.48

Case No. A/R-11	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.02/24/040/00223/AM11	0210156321
Date: 15.04.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that a letter dated 04.4.2014 has been sent to the firm for providing requisite information as per deficiency letter dated 08.03.2014 but no reply/requisite information has been received from the firm till date and decided to send reminder to them. Case is deferred to 27.05.2014.

S.No.49

Case No. A/R-12	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.02/24/040/00224/AM11	0210156322
Date: 15.04.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that a letter dated 04.4.2014 has been sent to the firm for providing requisite information as per deficiency letter dated 25.07.2011 but no reply/requisite information has been received from the firm till date and decided to send reminder to them. Case is deferred to 27.05.2014.

S.No.50

Case No. A/R-13	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.02/24/040/00122/AM11	0210150220
Date: 15.04.2014		Ratification of norms	dt.04.11.2010

Decision : The Committee noted that a letter dated 04.4.2014 has been sent to the firm for providing requisite information as per deficiency letter dated 25.07.2011 but no reply/requisite information has been received from the firm till date and decided to send reminder to them. Case is deferred to 27.05.2014.

S.No.51

Case No. A/R-14	M/s. Netaffirm Irrigation India Pvt. Ltd., Vadodara	HQF.No.01/80/050/00305/AM14/DES.I	Lic. No. & date
Meeting No.02/15		RA.F.No.34/24/040/00102/AM14	3410037946
Date: 15.04.2014		Revision / amendment of norms	dt.16.09.2013

Decision : The Committee noted that the firm's representation has been sent to C&PC on 26.03.2014 for examination/comments which is under their examination and decided to remind C&PC for expediting their comments.

Case is deferred to 27.05.2014

S.No.52

Case No. A/R-15	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore	HQF.No.01/81/050/00026/AM10/DES.I	Lic. No. & date 0710064492 dt.04.05.2009
Meeting No.02/15		RA.F.No.07/24/040/00039/AM10	
Date: 15.04.2014		Ratification of norms	

Decision : The Committee noted that a letter dated 31.3.2014 has been sent to the firm for providing requisite information as per deficiency letter dated 14.10.2009 but no reply/requisite information has been received from the firm till date and decided to send reminder to them. Case is deferred to 27.05.2014.

S.No.53

Case No.C-07	M/s. Tara Aerospace Systems Ltd., Hyderabad	HQ F.No.01/80/162/00249/AM14/DES-I
Meeting No.02/15		Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg.
Date: 15.04.2014		

Decision : The Committee noted that the firm's reply dated 10.3.2014 has been sent to DIPP on 18.03.2014 for examination/comments which is under their examination and decided to remind DIPP for expediting their comments. Case is deferred to 27.05.2014.

S.No.54

Case No.C-08	M/s. MSS India Pvt. Ltd., Nasik	HQ F.No.01/80/162/00320/AM14/DES-I
Meeting No.02/15		Request for fixation of input output norms for the export product "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connector, Switch fuse unit HSN, Bolted/ Moulded Connector, Moulded Components, DC Bus bars, Machined & Forged Components, Battery Charger/Transformer, Electrical Parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electrical & Auto Assemblies, Plate contacts" in respect of 100% EOU – reg.
Date: 15.04.2014		

Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by e-mail dated 28.03.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.55

Case No.C-10	M/s. Pesco Beam Environmental Solutions Pvt. Ltd., Kancheepuram	HQ F.No.01/80/162/00311/AM14/DES-I
Meeting No.02/15		Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.
Date: 15.04.2014		

Decision : The Committee noted that the firm's reply dated 09.4.2014 has been sent to DIPP on 22.04.2014 for examination/comments which is under their examination and decided to await their comments. Case is deferred to 27.05.2014

S.No.56

Case No.C-11	M/s.Tayota Kirloskar Auto Parts Ltd., Karnataka	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.02/15		Request for fixation of wastage norms in respect of 100% EOU – reg.
Date: 15.04.2014		

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.02.2014 and decided to send reminder to them. Case is deferred to 27.05.2014

S.No.57

Case No. A - 01	M/s. Analyser	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting	Instruments Co.	RA.F.No.13/24/040/00281/AM14	1310044806
No.02/15	Pvt. Ltd., Kota		dt.17.10.2013
Date: 15.04.2014	(Rajasthan)	Ratification of norms	

Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/52/2014-TSW/A-01 dated 22.04.2014:

1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format-export product wise.
2. Details of manufacturing operations on import items at Sl. No 17 to 24.
3. Difference in export items at Sl. No 4 to 11 with corresponding import items at Sl. No 17 to 24

Case is deferred to 27.05.2014.
